

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MITTAL LUMBER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mittal Lumber Private Limited
2.	Date of incorporation of corporate debtor	February 28, 1991
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. of corporate debtor	U74899DL1991PTC043305
5.	Address of the registered office and principal office (if any) of corporate debtor	74/ 1/ 31 Amar Colony Rohtak Road Nangloi New Delhi - 110041
6.	Insolvency commencement date in respect of corporate debtor	May 24, 2023
7.	Estimated date of closure of insolvency resolution process	November 19, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Devendra Umrao IBBI Regn. No.: IBBI/IPA-003/IP-N00223/2019-2020/12640 AFA valid upto: November 10, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: B- 43A, First Floor, Kalkaji, New Delhi - 110019 Email: devumraoibc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: GF-14, Tower A, The Corenthum, Sector 62, Noida – 201301, Uttar Pradesh Email: ip.mittallumber@gmail.com
11.	Last date for submission of claims	June 7, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms at: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of the Mittal Lumber Private Limited on May 24, 2023.

The creditors of M/s Mittal Lumber Private Limited, are hereby called upon to submit their claims with proof on or before June 7, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

 

Devendra Umrao
Interim Resolution Professional for Mittal Lumber Private Limited
IBBI Reg No. IBBI/IPA-003/IP-N00223/2019-2020/12640

Date: May 26, 2023

Place: New Delhi